

ITEM NO.1501
(FOR JUDGMENT)

COURT NO.14

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 684/2012

SHAILESH KUMAR

Appellant(s)

VERSUS

STATE OF U.P.(NOW STATE OF UTTARAKHAND) Respondent(s)
([HEARD BY : HON. M.M. SUNDRESH AND HON. S.V.N. BHATTI, JJ.])

Date : 26-02-2024 This appeal was called on pronouncement of judgment of today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. D.P. Singh, Adv.
Mr. Vikram Singh, Adv.
Mr. Amit Gupta, Adv.
Mr. Archit Singh, Adv.
Mr. Manu Mishra, Adv.
Ms. Shreya Dutt, Adv.
M/S. Mitter & Mitter Co., AOR

For Respondent(s) Mr. Saurabh Trivedi, AOR
Mr. Ashutosh Kumar Sharma, Adv.

The Court pronounced the following

J U D G M E N T

Hon'ble Mr. Justice M.M. Sundresh pronounced the judgment for the Bench comprising His Lordship and Hon'ble Mr. Justice S.V.N. Bhatti.

The appeal is allowed in terms of the signed reportable judgment.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]